

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**

FRIDAY, THE TWENTY FOURTH DAY OF NOVEMBER TWO THOUSAND AND  
TWENTY THREE

**:PRESENT:**  
**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE**  
**AND**  
**THE HONOURABLE SRI JUSTICE T.VINOD KUMAR**

**SUOMOTU WRIT PETITION NO: 11 OF 2023**

**Between:**

In re.

(Expeditious disposal of criminal cases, against elected members of  
parliament and legislative assembly)

**Petitioner**

**AND**

1. Union of India,, Represented by its under Secretary, Ministry of Law and Justice, Central Secretariat, New Delhi.
2. State of Telangana, represented by its Chief Secretary, Dr. B.R Ambedkar Secretariat, Hyderabad.
3. State of Telangana, represented by its Principal Secretary, Home (Courts) Department, Secretariat, Hyderabad.
4. Director General of Police,, State of Telangana, Lakdikapul, Hyderabad.
5. State of Telangana, represented by its Secretary, Law Department, Secretariat, Hyderabad.
6. The Registrar General,, High Court for the State of Telangana, Hyderabad.
7. The Joint Director,, Central Bureau of Investigation, Kendriya Sadan, Koti, Hyderabad.

**Respondents**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in compliance with the orders of the Hon'ble the Chief Justice dt 10/11/2023 and for the reasons stated in the E-mail dated 09-11-2023 received from Ms. Uttara Babbar, Advocate-on-Record Supreme Court of India, New Delhi, herein, this Court may be pleased to issued an appropriate writ order or orders more particularly one in the nature of writ of Mandamus by directing the designated courts as under:

(i) To issue instructions to the designated Courts functioning in the State to give priority for disposal in the following order:

(a) first to criminal cases against MP's and MLA s punishable with death or life imprisonment then

(b) cases punishable with imprisonment for 5 years or more, and then hear

(c) other cases and not to adjourn the cases except for rare and compelling reasons.